

We have decided to become a party to the Agreement. Copies of the Agreement have been placed in the Parliament Library for reference by the Hon'ble Members.

13.43 hrs.

METRO RAILWAYS (CONSTRUCTION OF WORKS) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): On behalf of Shri Kedar Pande, I beg to move for leave to introduce a Bill to amend the Metro Railways (Construction of Works) Act, 1978.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Metro Railways (Construction of Works) Act, 1978."

The motion was adopted

SHRI C. K. JAFFAR SHARIEF: I introduce the Bill.

WILD LIFE (PROTECTION) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): On behalf of Rao Birendra Singh I beg to move for leave to introduce a Bill to amend the Wild Life (Protection) Act, 1972.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Wild Life (Protection) Act, 1972."

The motion was adopted.

SHRI R. V. SWAMINATHAN: I introduce the Bill.

13.44 hrs.

MATTERS UNDER RULE 377

(i) Alleged assault on Shri Satyanarayan Jatiya by the Police at Ujjain on the 15th December, 1981.

MR. DEPUTY-SPEAKER: Now, matters under Rule 377—Mr. Satyanarayan Jatiya

SHRI SURAJ BHAN (Ambala): Sir, he is having difficulty in reading while standing. Kindly allow him to sit and read

MR. DEPUTY-SPEAKER: Yes, as a matter of fact I wanted to tell him. Therefore, he can sit and read.

SHRI N. K. SHEJWALKAR (Gwalior): The hon. Speaker should come here because the matter is concerning the privilege of a Member.

MR. DEPUTY-SPEAKER: Let the statement be made.

SHRI N. K. SHEJWALKAR: After the statement, he has immediately to announce.

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): Why should this statement be made under Rule 377?

SHRI SURAJ BHAN: The Speaker has promised in his Chamber that as soon as he makes the statement, he would like to make the announcement. Just now he has come.

MR. DEPUTY-SPEAKER: Let him make the statement under Rule 377.

SHRI N. K. SHEJWALKAR: Sir, it cannot be under Rule 377.

(Interruptions)

MR. DEPUTY-SPEAKER: Let it be there. Why do you worry about it?

SHRI INDRAJIT GUPTA: It is connected with the privilege motion, it cannot be under Rule 377. Some action has to be taken on it immediately.

13.46 hrs.

[MR. SPEAKER in the Chair]